

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1300/2001

New Delhi, this the 23rd day of May, 2001.

Hon'ble Shri M.P.Singh, Member (A)

1. Mahadev Mann,
s/o Shri Shree Bandhu Mann,
r/o 218, Pilanji, Sarojini Nagar,
New Delhi-23.
2. Ram Chander,
s/o Shri Bali Chand
r/o F-420, Madipur,
New Delhi.
3. Suresh Kumar,
s/o Shri Uchit Prasad
r/o N-501, Mangolpuri,
Delhi-83.

The applicants are working as
Electrician in Maintenance
Section, IARI, Pusa, New Delhi.

....Applicants.

(By Advocate: Shri Chittaranjan Hati)

Versus

1. Union of India
Through the Secretary,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.
2. I.C.A.R.
Through its D.G./Secretary,
Krishi Bhawan, New Delhi.
3. I.A.R.I.
Through its Director,
Pusa, New Delhi.
4. M/s Anand & Company,
Through Maintenance Section,
IARI, Pusa, New Delhi.

..... Respondents

ORDER (ORAL)

Learned counsel for applicants seeks permission to withdraw the OA. Permission is granted. The OA is dismissed as withdrawn with liberty to applicants to re-agitate the matter, if so advised.


(M.P. Singh)
Member (A)

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